

Rehabilitation Expenditure

1148. { **Shri Lakhmu Bhawani:**
 { **Shri Wadiwa:**

Will the Minister of **Rehabilitation** be pleased to state:

(a) the *per capita* rehabilitation expenditure for each agricultural displaced family as envisaged in the preliminary project report on the Dandakaranya Project by the Ministry of Finance;

(b) how much out of this was earmarked for land, loans and maintenance;

(c) by what amount, the *per capita* expenditure on an agricultural displaced person's family had increased by the year ending March, 1964 in Dandakaranya Project; and

(d) how this compares to the *per capita* expenditure on tribal families?

The Minister of Rehabilitation (Shri Tyagi): (a) and (b). While accepting the Preliminary Project Estimates of the Dandakaranya Project, the Ministry of Finance had calculated that on the basis of 12,000 families (7,000 agriculturists and 5,000 non-agriculturists), the *per capita* expenditure on rehabilitation would be about Rs. 6,090 (Rs. 4,700 for land, Rs. 850 for Taquavi Loans and Rs. 540 for maintenance Grants). Actually, however, as against the figure of 12,000 families assumed in the preliminary financial estimates, provision for reclamation, housing, etc. was made only for 9,000 families including tribals. Since 25 per cent of reclaimed land, was ment for tribals, number of tribal families covered would come to 1,770. With regard to the remaining number of 7,230 D.P. families, a more accurate estimate of expenditure per family would be Rs. 9,850.

(c) and (d). *Per capita* expenditure on the number of displaced families in the Project at the end of the period ending 31-3-1964 which includes expenditure on Work-site Camps, maintenance and subsidy, common amenities in the villages and a portion

of the expenditure on general development and on other over-head items works out to Rs. 11,705. As more families are settled this figure will come down. Corresponding figures are not available in respect of landless tribal families resettled on land reclaimed by Dandakaranya Development Authority.

However, 25 per cent of the land reclaimed is placed at the disposal of the State Governments concerned for allotment to tribal families, as envisaged in the Preliminary Project Report. Grants are also given through State Governments for house building and purchase of seeds and implements (Rs. 1,300 per family), for provision of common amenities in tribal villages like primary school, internal roads etc. (Re. 500 per family maintenance, (Rs. 200 per family), and for contour bunding (Rs 315 per family).

The developmental and welfare activities in the settlement zones of the Dandakaranya area benefit not only the displaced persons but the landless tribals who are resettled and other local inhabitants. These include hospitals, educational institutions, irrigation dams, malaria eradication and extension services.

Resettlement of Adviasis in Dandakaranya

1149. { **Shri Lakhmu Bhawani:**
 { **Shri Wadiwa:**

Will the Minister of **Rehabilitation** be pleased to state:

(a) the *per capita* expenditure incurred on the rehabilitation of a (i) displaced family; and (ii) tribal family in Dandakaranya since its inception;

(b) the reasons for the difference, if any, between the fures of expenditure incurred on the settlement of the displaced family and a tribal family;

(c) the mode for the apportionment of the general development expenditure in case of displaced families and landless tribals; and